

GOVERNMENT OF INDIA  
MINISTRY OF FOOD PROCESSING INDUSTRIES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 541**  
ANSWERED ON 06<sup>th</sup> FEBRUARY, 2025

**RELEASE OF AMOUNT PENDING AGAINST NAFED AND FCI**

**541. SHRI RAO RAJENDRA SINGH:**

Will the Minister of *FOOD PROCESSING INDUSTRIES* be pleased to state:

- (a) whether the Government has deducted an arbitrary amount from the claims submitted by Rajasthan State Marketing Corporation Limited (RSMCL) and if so, the details thereof;
- (b) whether the Government has considered a particular reason for the aforementioned deduction and if so, the details thereof; and
- (c) whether the Government intends to direct the National Agricultural Cooperative Marketing Federation of India (NAFED) and the Food Corporation of India (FCI) to release the pending amount at the earliest, if so, the timeline for the same and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES  
(SHRI RAVNEET SINGH)

(a) & (b) In so far as claims related to food grain procurement is concerned, Rajasthan being a Non-Decentralized Procurement (NonDCP) state, most of the food grains is procured by State Government/ State Government agencies (SGAs) and the food grains are handed over to Food Corporation of India (FCI) for Central Pool operations.

As far as Rajasthan State Marketing Corporation Limited (RSMCL) is concerned, there is no such agency involved in procurement of food grains for Central Pool operations in Rajasthan.

(c) Funds are released to the States, including the State of Rajasthan, in lieu of purchase of food grains on the basis of the bills raised, at the rates fixed in Provisional Cost Sheet, issued by Department of Food & Public Distribution. The release of funds to States is an ongoing and continuous process.

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